

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.1
Priority List
Supplementary List

IN THE MATTER OF:

MRG Infrabuild LLP

Versus

Murliwala Realcon Pvt. Ltd.

Under Section: 7, IBC 2016

CP (IB) No. 180/Chd/Hry/2021

...Petitioner-Financial Creditor

...Respondent-Corporate Debtor

Order delivered on 25.01.2024

CORAM:

**DR. PSN PRASAD,
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner

: Mr. Nahush Jain & Mr. Manav Bajaj,
With Mr. Gitesh Chopra, Advocates

For the Respondent

: Mr. Reshabh Bajaj with Mr. Sonal
Anand, Advocates

ORDER

Heard the arguments of both the counsels. Counsels for both the sides are directed to file legal decisions in support of their claims in addition to the decisions already submitted. Order in this matter would be reserved after filing the above by the parties.

Sd/-

**(DR. PSN PRASAD)
HON'BLE MEMBER (J)**

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**